CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

CORAM:

- 1. Shri Ashok Basu, Chairperson
- 2. Shri K.N. Sinha, Member
- 3. Shri Bhanu Bhushan
- 4. Shri A.H. Jung, Member

Petition No.59/2005

In the matter of

Sharing of the transmission charges of the 220 kV D/C Birpara-Salakati transmission line and associated sub-station at Birpara (ER) & Salakati (NER) as inter-regional assets between ER and NER.

And in the matter of

Bihar State Electricity Board, Patna

....Petitioner

Vs

- 1. Powergrid Corporation of India Ltd. Gurgaon
- 2. West Bengal State Electricity Board, Kolkata
- 3. Grid Corporation of Orissa Ltd., Bhubaneswar
- 4. Damodar Valley Corporation, Kolkata
- 5. Power Department, Govt. of Sikkim, Gangtok
- 6. Jharkhand State Electricity Board, Ranchi
- 7. Assam State Electricity Board, Guwahati
- 8. Member Secretary, Eastern Regional Electricity Board, Kolkata
- 9. Member Secretary, North-Eastern Regional Electricity Board, Shillong
- 10. Meghalaya State Electricity Board, Shillong
- 11. Power & Electricity Department, Govt. of Mizoram, Aizawl
- 12. Electricity Department, Govt. of Manipur, Imphal
- 13. Department of Power, Govt. of Arunachal Pradesh, Lagun, Itanagar
- 14. Department of Power, Govt. of Nagaland, Kohima
- 15. Department of Power, Govt.of Tripura, Agartala

.....Respondents

The following were present

- 1. Shri S. Atiq Ullah, CE, TVNL/BSEB
- 2. Shri M.M. Mondal, PGCIL
- 3. Shri P.C. Pankaj, GM, PGCIL
- 4. Shri U.K. Tyagi, DGM, PGCIL
- 5. Shri C. Kannan, CM. PGCIL
- 6. Shri A.K. Nagpal, PGCIL
- 7. Shri M. Dhar. DVC

- 8. Shri C. Karmakar, DVC
- 9. Shri M.K. Ray, WBSEB
- 10. Shri P.C. Saha, WBSEB
- 11. Shri H.M. Sharma, ASEB

ORDER (DATE OF HEARING: 8.12.2005)

Heard the representatives of the parties.

- 2. The real issue that arises for adjudication is regarding the status of 220 kV D/C Birpara-Salakati transmission line, that is, whether or not it is an interregional asset, between Eastern and North-Eastern Regions. The resolution of the dispute will involve detailed study, which cannot be undertaken by the Commission as a whole. We, therefore, delegate this function to the one-Member Bench (Shri Bhanu Bhushan, Member), who will conduct the necessary studies and submit his report for further consideration and decision of the Commission, latest by 15.2.2006.
- 3. The parties are directed to appear before the Bench at 11 AM on 20th January 2006 at EREB, Kolkata.

Sd/- Sd/- Sd/- Sd/- Sd/- Sd/- (A.H. JUNG) (BHANU BHUSHAN) (K.N. SINHA) (ASHOK BASU) MEMBER MEMBER CHAIRPERSON

Dated the 14th December 2005